

Central Ordinance

2026

1. The Supreme Court (Number of Judges) Amendment Ordinance, 2026.



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EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

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No. 18] NEW DELHI, SATURDAY, MAY 16, 2026/VAISAKHA 26, 1948 (Saka)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE
(Legislative Department)

New Delhi, the 16th May, 2026/Vaisakha 26, 1948 (Saka)

THE SUPREME COURT (NUMBER OF JUDGES) AMENDMENT
ORDINANCE, 2026

No. 1 OF 2026

Promulgated by the President in the Seventy-seventh
year of the Republic of India.

An Ordinance further to amend the Supreme Court
(Number of Judges) Act, 1956.

WHEREAS Parliament is not in session and the President
is satisfied that the circumstances exist which render it
necessary for her to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred
by clause (1) of article 123 of the Constitution, the President
is pleased to promulgate the following Ordinance:-

1. (1) This Ordinance may be called the Supreme Court
(Number of Judges) Amendment Ordinance, 2026.

Short title and
commencement.

(2) It shall come into force at once.

Amendment of
section 2.

2. In section 2 of the Supreme Court (Number of Judges) Act, 1956, for the word “thirty-three”, the word “thirty-seven” shall be substituted.

55 of 1956.

DROUPADI MURMU,
President.

DR. RAJIV MANI,
Secretary to the Govt. of India.